

ITEM NO.5

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PRADIP Y. LADEKAR

Criminal Appeal No(s). 1671/2022

PAWAN KUMAR & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 17144/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 17145/2018 - EXEMPTION FROM FILING O.T.)

WITH

Crl.A. No. 1672/2022 (II)

Date : 30-04-2024 These matters were called on for hearing today.

For Appellant(s)

Dr. Surender Singh Hooda, AOR

For Respondent(s)

Ms. Ruchira Goel, AOR

Mr. Adit Jayeshbhai Shah, Adv.

Mr. Sharanya Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Service is complete in respect of common respondent no.1.

Instead of taking fresh steps for effecting service upon
common respondent no.2, Ld. Counsel for the petitioner has filed a
letter and request for dasti notice. Allowed. Notice be issued.

List again on 01.08.2024.

PRADIP Y. LADEKAR
Registrar